

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

52. C.P. 101/MB/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- Preeti Shah
V/s
Registrar Of Companies Mumbai

Section: 441 of Companies Act, 2013

ORDER

CP 101(MB)2023

For the Petitioner : None present
For the RoC : Mr. Shivraj Ranjeri, AROC

None present on behalf of the Petitioner. Perusal of the record reveals that Petitioner has not been appearing for a long. It appears that the Petitioner is not interested in prosecuting the present Company Petition any further. In these circumstances, this bench is left with no option but to dismiss the present Company Petition. Accordingly, **CP 101(MB)2023** is **dismissed for non-prosecution**. The file be closed and consigned.

All pending Application, if any, connected with the present Company Petition shall stand disposed of having become infructuous.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)